

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION ADMITTED NO. 1178
ANSWERED ON 10/03/2025**

LAND USE CHANGE POLICY MAKING

1178. SMT. DHARMSHILA GUPTA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the policy framed by Government for continuation of existing temporary cinema halls in Delhi on permanent basis by changing the land use through an Extraordinary Gazette Notification in 2013 has subsequently been added some more conditions, if so, the details thereof;
- (b) whether the subsequent conditions are applicable uniformly for all plot sizes belonging to cinema hall owners; and
- (c) the number of landowners who have so far conducted traffic impact study as per the condition and submitted its report to Government?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) Master Plan for Delhi (MPD)-2001 provided for norms and charges for the continuance of existing temporary cinemas. MPD-2021, notified on 07.02.2007, initially did not have any provisions for temporary cinemas. Subsequently, conditions for continuation of the already existing temporary cinemas in Delhi on a permanent basis were incorporated in MPD-2021 vide Gazette Notification S.O. 1487(E) dated 07.06.2013.
- (b) As per the said notification dated 07.06.2013, the conditions are applicable on the already existing temporary cinemas, only with minimum plot size of 1200 sq. mts. and maximum plot size of 4000 sq. mts. In case a cinema hall has more land, the rest of the area would be kept green.
- (c) Delhi Development Authority has informed that no such traffic impact study is available with them.
